

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition (Diary) No. 120 of 2024

Subject : Petition under section 79 of the Electricity Act, 2003 read with Regulations 41 & 42 of CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 as amended from time to time, seeking connectivity as a Renewable Energy/ Power Park Developer in phases.

Petitioner : Adani Green Energy Limited

Respondent : Central Transmission Utility of India Limited

Date of Hearing : **6.3.2024 (Mentioning)**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Amit Kapur, Advocate, AEGL
Shri Hemant Singh, Advocate, AEGL
Shri Chetan Garg, Advocate, AEGL
Shri Ravi Shankar Sinha, AEGL

Record of Proceedings

The learned counsel for the Petitioner, citing the urgency, mentioned the matter and submitted that the Petitioner had filed the instant petition for seeking clarification on Regulation 5.5 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 ('the GNA Regulations') in order to enable the petitioner to file connectivity applications in phases up to the total capacity/ quantum of 9500 MW for which it has been authorized by Competent Authority, rather than seeking connectivity for the entire park capacity/ quantum allocated at one go. The learned counsel further submitted that prior to the filing of the present Petition, the Petitioner had already secured connectivity for the 5400 MW under the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009, which as on the date stands transitioned under the GNA Regulations.

2. The learned counsel for the Petitioner further submitted that out of the remaining 4100 MW, the Petitioner had filed four Connectivity Applications dated 10.1.2024 for 2075 MW; it is submitted that the Petitioner apprehends that CTUIL may reject its prayer on the pretext of Regulation 5.5 of the GNA Regulations. Accordingly, the Petitioner has filed an Interlocutory Application (Diary No. 122 of 2024) seeking direction to CTUIL not to reject/close the applications dated 10.1.2024 made by the Petitioner seeking connectivity for 2075 MW till the final outcome of the present Petition. Learned counsel submitted that since the issue raised in the Petition hinges upon the interpretation of the said provision under the Regulations,

and if the interim protection is not granted, the Petition would itself become infructuous. The submissions of the learned counsel were taken on record.

3. The Commission, after hearing the learned counsel of the Petitioner, directed to list the IA for hearing on **13.3.2024**. Notice to be issued to the respondents.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)